

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.288 OF 2004

New Delhi, this the 10th day of February, 2004

HON'BLE SHRI SARWESHWAR JHA, ADMINISTRATIVE MEMBER

1. Gajender Singh,  
S/o Shri Jai Singh,  
R/o 29/460, Trilokpuri,  
New Delhi-91.
2. Sudesh Kumar,  
S/o Shri Dauiat Ram,  
R/o 6/17, Prem Nagar,  
Lodhi Road, New Delhi-3.
3. Raghuvir Singh,  
S/o Sobhan Singh,  
R/o 29/460, Trilok Puri,  
New Delhi-91.

.....Applicants

(By Advocate : Shri M.K. Bhardwaj)

Versus

Union of India & Ors. through:

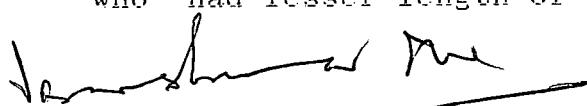
1. The Secretary,  
Ministry of Finance,  
North Block, New Delhi.
2. The Director of Publications,  
Customs and Central Excise,  
Central Revenue Building,  
New Delhi.
3. The Deputy Commissioner,  
Directorate of Publicity & Public Relations,  
Customs and Central Excise,  
New Delhi.

.....Respondents

ORDER (ORAL)

Heard the learned counsel.

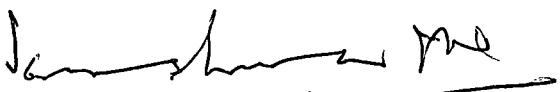
2. It is observed that the applicant had earlier also approached this Tribunal vide OA No. 764/1991 and OA No. 2786/1999 which were disposed of with directions to the respondents to re-engage the applicants for casual work as and when work was available in preference to freshers and persons who had lesser length of service than them. In compliance of



the Tribunal's orders, the applicants were re-engaged by the respondents and also granted temporary status. Now it transpires that the respondents are proposing to fill up certain vacancies of Group 'D' posts on regular basis and are not considering the applicants for appointment against those posts. It has also been submitted by the applicants that persons appointed subsequent to them are being considered for appointment against the said posts, thereby causing discrimination against them.

3. Having considered the facts of the matter as submitted in this OA and also after having heard the learned counsel for the applicants, I find it appropriate to dispose of this OA at this stage itself, while hearing on the point of admission without issuing notices to the respondents, with direction that the respondents may consider the applicants against the posts which they are proposing to fill on regular basis if persons appointed subsequent to them are being considered against the said posts for regular appointment.

4. With the above direction, the OA stands disposed of.

  
(SARWESHWAR JHA)  
ADMINISTRATIVE MEMBER

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